

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

ITEM No. 405  
IA/4709, 5820/ND/2021  
IB/1281/ND/2019

**IN THE MATTER OF:**

M/s V.K Jain & Sons  
Vs.

....Applicant

M/s Three Leaves Books International Pvt Ltd

....Respondent

**Order under Section 9 of IBC.**

**Order delivered on 23.12.2021**

**Coram:**

**MR. DHARMINDER SINGH,  
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant :

For the RP/IRP

: Mr. Partho Bhattacharya, Adv.  
Mr. Anand Kumar Singh, Adv.  
Mr. Mukesh Kumar Grover

For the Respondent :

**ORDER**

IA No. 5820/ND/2021:

Application has been filed by the RP stating that matter has been settled and the CoC has 100% voted and the resolution has been approved that the petition should be withdrawn. Taking into consideration that 10% of the total settled amount has been deposited in the shape of bank guarantee. CIRP costs has also been paid as stated by the Learned Counsel for the RP and RP present herein. In view of the facts and CoC approval, the present application i.e. IA No. 5820/ND/2021 stands allowed. In view of the statement made by the Learned Counsel for the RP, the present petition stand dismissed as withdrawn under Section 12-A of the Code.



File be consigned to records.

IA No. 4709/ND/2021:

In view of the said withdrawal, the present application stands infructuous.

- Sd/-

**SUMITA PURKAYASTHA**  
**MEMBER (T)**

- Sd/-

**DHARMINDER SINGH**  
**MEMBER (J)**

Vaishali - 23.12.2021